

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL(AT) NO.235 OF 2018**

**IN THE MATTER OF:**

Tirumala Infrabuild Pvt Ltd & Ors

Appellant

Vs

IDIO Construction & Industries (India) Ltd & Ors

Respondents

**For Appellant:-** Mr. Navin Kumar, Advocate.

**For Respondents:-** Mr. Sagar Roy, Advocate.

**O R D E R**

**20.08.2019** - Mr. Navin Kumar, Advocate appearing on behalf of appellant submits that the arguing counsel, Mr. Amol Sinha is indisposed. In view of the same the appeal is adjourned for hearing. However, it is made clear that no adjournment on whatsoever ground will be allowed and the matter will be heard on the next date of hearing. Post the appeal for hearing on **11<sup>th</sup> September, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

Bm/nn